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RATES OF INTEREST ON FOREIGN LOANS *338. SHRI R. P. KHAITAN: Will the Minister of FINANCE and that be pleased to state:

(a) whether it is a fact that the Pearson Committee and the World Bank have continuously recommended aid to developing countries on softer terms;

(b) what is the rate of interest charged on credits to India by the U. S. A., West Germany, U K out and France;

(c) whether it is a fact that the rate of interest charged on credits to India by France is 7.2 per cent per annum on 50 per cent of the credit; if so, the reasons therefor and what is the total amount of aid taken by India so far from the French Banks on these terms upto date; and

(d) what steps Government propose to take for the reduction of the interest on credits from France?

THE MINISTER OF वित्त मंत्री

FINANCE/

(SHRI Y. B. CHAVAN): (a) Yes, Sir.

(b) A Statement is laid on the Table of the House.

(c) The French Credits to India are a combination, in equal proportions, of Treasury Loan_s and Bank Credits. While the former carry 3.5 per cent interest per annum, the rate of interest *on* the latter is linked to the export credit rate of the Bank of France, which is variable. The interest rate on the Bank credit portion is at present 8.1 per cent per annum. The total Bank credits from 1967-68 to 1981-82 amount to FF 340.0 million (Rs. 45.90 crores), being half of the total French economic assistance for the period.

(d) Before 1967-68, French economic assistance was wholly in the form of suppliers' credits. From 1967-68, it is a combination of Treasury Loans and Bank Credits, the terms on the Bank credit portion being softened by longer repayment period and lower rate of interest on the Treasury Loan

portion. The Government are continuing to seek an improvement in the terms of French assistance.

STATEMENT	
Country 1. USA'	Rate of Interest
(i) EXIM (ii) AID	6 per cent 2 per cent
 West Germany United Kingdom Frane 	and 3 per cent 2\$ per cent No interest

(i) Government Credit 3.5 per cent (ii) Banks Credit 8.1 per cent

SHIFTING OF OFFICES OF COMPANIES FROM CALCUTTA

*339. SHRI KALYAN ROY: Will the Minister of COMPANY AFFAIRS

कम्पनी कार्य

be pleased to refer to the reply to Unstarred Question No. 1503 given in the Rajya Sabha on the 31st August, 1970 and state:

(a) whether any more offices of companies have been closed down or shifted to other States from Calcutta in between January to July, 1971 and if so, the names thereof: and

(b) whether Government propose to amend the provisions of the Companies Act to prevent sudden shifting of offices and compel employers to furnish information about the number of workers employed; if not, the reasons therefor?

THE MINISTER OF COMPANY AFFAIRS/

कम्पनी कार्य

(SHRI K. V. RAGHUNATHA

REDDY): (a) The information required is being collected and will be laid on the Table

of the House.

(b) Shifting of registered offices of a company requires orders of Court under Section 17 of the Companies Act after service of notices including notice to the Registrar of Companies. Shifting of other offices is within the Company's discretion. It is considered that the present legal provisions in this respect are adequate. The suggestion that it should be made obligatory under the Companies Act to